

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 127/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No.1 and Respondent No. 2.

Petitioner : Gadag Transmission Limited (GTL)

Respondents : ReNew Solar Power Private Limited and Ors.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, GTL
Shri Girik Bhalla, Advocate, GTL
Ms. Priyanka Vyas, Advocate, GTL
Ms. Garima Adlakha, Advocate, GTL
Shri Aniket Prasoon, Advocate, Vena Energy
Ms. Pratiksha Chaturvedi, Advocate, Vena Energy
Shri Sarthak Sareen, Advocate, Vena Energy
Ms. Tanya Bajaj, Advocate, Vena Energy
Ms. Priyanshi Singh, Advocate, Vena Energy
Shri Gajendra Vasava, Advocate, NLDC
Ms. Himani Dutta, NLDC
Shri M. Sethuraman, NLDC
Shri S. Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for a hearing. The learned counsel for the Petitioner, however, submitted that the pleadings have been completed and the matter may be taken up for the hearing in January 2026 itself. Whereas, the learned counsel for the Respondent, Vena Energy Vidyuth Private Limited, pointed out that the BPC, namely RECPDCL, has yet to comply with the directions issued vide Record of Proceedings dated 28.8.2025 and 27.11.2025 and the BPC may once again be directed to file its compliance affidavit in terms of the said directions. In response, the learned counsel for the Petitioner submitted that RECPDCL had already been given multiple opportunities to comply with the said directions.

2. Since the matter was being deferred due to paucity of time, the Commission deemed it appropriate to allow another opportunity to RECPDCL to file its compliance affidavit within two weeks.

3. The Petition will be listed for hearing on **3.2.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)